

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 300/2003

New Delhi this the 7th day of February, 2003.

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. V.K. MAJOTRA, MEMBER (ADMNV)

Mrs. Vijay Sharma,
Senior PS,
Income Tax Appellate Tribunal,
11th Floor, Lok Nayak Bhawan,
Khan Market, New Delhi. -Applicant

(By Advocate Shri Sushheel Kumar Sharma)

-VERSUS-

1. Union of India through the Secretary, Ministry of Law, Justice & Company Affairs, Shastri Bhawan, New Delhi.
2. The President, Income Tax Appellate Tribunal, 10th Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
3. The Registrar, Income Tax Appellate Tribunal, 11th Floor, Lok Nayak Bhawan, Khan Market, New Delhi.

- Respondents

Q R D E R (ORAL)

Mr. Justice V.S. Aggarwal:

By virtue of the present application Mrs. Vijay Sharma, applicant, seeks a direction that she should be given the benefit under provisions of FR 22 (1) (a) (1).

2. We are not dwelling into the merits of the matter because in this regard the applicant has already submitted a representation dated 11.07.2002, copy of which is at Annexure A-3. No decision has yet been taken.

3. When rights of respondents are not likely to be effected we deem it unnecessary to give show cause notice while deciding the present application.

Ms Ag

(3)

(2)

4. It is directed that respondent No.2 would consider the representation and pass a speaking order in this regard, preferably within four months of the receipt of the copy of the said order. It should be communicated to applicant. In case the representation has already been decided, in that event also, the order so passed should also be communicated to applicant.

5. OA stands disposed of accordingly. No costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

cc.